

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

M.A. No. 70 of 2025

IN

O.A. No. 784 of 2024

In the Matter of :-

Digamber Prasad

.....Applicant

Versus

State of Uttrakhand

....Respondent

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Filed by:



New Delhi
Date: 05.08.2025

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**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

M.A. No. 70 of 2025

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In the Matter of :-

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State of UttrakhandRespondent

REPORT ON BEHALF OF THE RESPONDENT NO. 4

Most Respectfully Showeth:

1. That the present application is pending before this Hon'ble Tribunal for disposal and now fixed for hearing on 06.08.2025.
2. That as per direction given by this Hon'ble Tribunal vide its Order dated 26.05.2024, the present Respondent No. 4 has to file the report in respect of allegations made by the applicant/petitioner highlighted in order passed by this Hon'ble Tribunal on 07.08.2024 specifying in para nos. 2 and 3.

3. That as per direction of this Hon'ble Tribunal as per para no. 5 a joined committee comprising of Shri Savin Bansal, IAS, District Magistrate, Dehradun, Shri Jai Bharat Singh, Additional District Magistrate, Dehradun, Ms. Smita Parmar, Sub District Magistrate, Rishikesh, Dehradun, Shri Ashutosh Kumar, Assistant Professor, Department of Pharmaceuticals (Department of Pharmacology and Toxicology), National Institute of Pharmaceuticals Education and Research (NIPER), SAS Nagar, Ms. Reema was constituted.
4. That the Committee has visited the spot and prepared an inspection report after deep inspection and accordingly prepared inspection report which is submitted before this Hon'ble Tribunal.
5. That the present Respondent has fully complied with the norms as directed by this Hon'ble Tribunal and now ready to comply any further direction/ order passed by this Hon'ble

Tribunal. There is no violation of pollution laws and all the norms have been adopted as per law.

6. That the spot/ premise is now under the Forest Department. The Respondent No. 4 has tried his best and gave work order to complete the work regarding which all the documents have been handed over to the joint committee constituted as per direction of this Hon'ble Tribunal.
7. That the present Respondent No. 4 shall be obliged any complied all the directions/ orders given by this Hon'ble Tribunal, if required.

Respondent No. 4

Through



New Delhi
Date: 05.08.2025

Akhilesh Kumar Singh
Advocate
Mob:- 7248517989

Email: akhileshsinghadvocate@gmail.com

IN THE COURT OF Hon'ble National Green Tribunal; Principal Bench; New Delhi

Suit/Appeal No. MLA No. 70/2015 JURISDICTION OF 201

In re:-

.....Plaintiff(s) or Petitioner(s)
.....Appellant(s) Complainant(s)



VERSUS

State of Uttarakhand & others Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we Sanjay Kumar (General Manager); IDPL Rishikesh Plant

The above named Respondent No. 4 - Con. behalf of Director, Department of Drugs & Pharmaceuticals; Govt. of India do hereby appoint

AKHILESH KR. SINGH

E.No D1845/04

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

Advocate
Ch. No. -605, Rohini Court,

To act, appear and plead in the above noted case or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

Delhi No. - 24851/989
Email - akhileshsinghadvocate@gmail.com

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on thisDay of.....2015 Accepted subject to the terms of

AK Singh
the fees
Advocate

Sanjay Kumar
CLIENT

(SANJAY KUMAR)
General Manager
Indian Drugs & Pharmaceuticals Ltd.
(A Govt. Of India Undertaking)
Plant Office, Virbhadra-249 202, Rishikesh
Dehradun, Ultrakhand

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

AK Singh

